

Limited, Bangalore, for the year 1971-72.

(ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-5557/73]

STATEMENT OF CASES IN WHICH LOWEST TENDERS WERE NOT ACCEPTED BY INDIA SUPPLY MISSION, LONDON AND INDIA SUPPLY MISSION, WASHINGTON

THE MINISTER OF SUPPLY (SHRI SHAIINAWAZ KHAN): I beg to lay on the Table a statement of cases in which lowest tenders have not been accepted by the India Supply Mission London and India Supply Mission, Washington for the half year ending the 30th June 1973 [Placed in Library See No LT-5558/73].

REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD, NEW DELHI FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) I beg to lay on the Table a copy each of the following papers. (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 1956 —

(i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1971-72.

(ii) Annual Report of the National Mineral Development Corporation Limited, New

Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5559/73].

NOTIFICATIONS UNDER CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, ANNUAL REPORT ON WORKING OF EMPLOYEES' PROVIDENT FUND AND FAMILY PENSION SCHEMES, AND EMPLOYEES PROVIDENT FUND (THIRD AMENDMENT) SCHEME, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G VENKATASWAMY) I beg to lay on the Table —

(1) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 —

(i) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1972, published in Notification No. G.S.R. 1649 in Gazette of India dated the 30th December, 1972.

(ii) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1973, published in Notification No. G.S.R. 200 in Gazette of India dated the 24th February, 1973

(iii) The Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1973, published in Notification No. G.S.R. 693 in Gazette of India, dated the 2nd June, 1973.